# OA.No.170/00123/2017/CAT/Bangalore Bench CENTRAL ADMINISTRATIVE TRIBUNAL BANGALORE BENCH

#### ORIGINAL APPLICATION NO.170/00123/2017

DATED THIS THE 22<sup>nd</sup> DAY OF SEPTEMBER, 2017

HON'BLE JUSTICE SHRI HARUN UL RASHID, MEMBER (J)

HON'BLE SHRI PRASANNA KUMAR PRADHAN, MEMBER (A)

Sri.K.Lakshminarayana
Aged about 72 years
S/o late K.Gopala Krishnayya
Farm Superintendent (Retd.)
ICAR, Directorate of Cashew Research
Puttur-574 202
Resident of Sri Sathya Sai Kripa Nivas
Kodimabady P.O.
Via Nekkilady
PUTTUR-574 325.

.....Applicant

(By Advocate Shri S.B.Mukkannappa & Associates.)

Vs

- The Union of India Ministry of Personnel, P.G. & Pensions Welfare Lok Nayak Bhavan New Delhi-110 003.
- The Director of Finance (Pension)
   Indian Institute of Agricultural Research (ICAR)
   Krishi Bhavan
   New Delhi-110 001.
- 3. The Secretary
  Department of Expenditure
  Ministry of Finance
  Central Secretariat
  North Block
  New Delhi-110 001.
- 4. The Chief Finance and Accounts Officer Indian Institute of Horticultural Research Hesaraghatta Lake Post Bengaluru-560 089.

....Respondents

(By Advocate Sri.B.A.Chandra Shekar for R4)

### (PER HON'BLE SHRI PRASANNA KUMAR PRADHAN, MEMBER (ADMN)

The applicant has filed the present OA seeking the following relief:

"Direct the respondents to refix the pension of the applicant at Rs.10,596/- in terms of the revised calculation letter dated 22.1.2016 at Annexure-A5 with effect from 1.1.2006 and consequently pay the difference of arrear of pension at Rs.96/- from 1.1.2006 to 4.4.2016 under the facts and circumstances of the case."

- 2. The applicant while working as Farm Superintendent under the respondents took voluntary retirement from service on 31.1.1998. Following the 6th Pay Commission recommendation, the employees who have put in more than 20 years of qualifying service are entitled to full pension w.e.f. 1.1.2006. Accordingly, the 4th respondent has revised the pension of the applicant at Rs.10,500/- w.e.f. 1.1.2006. Earlier the applicant along with another person has filed OAs.No.1347&1348/2015 and the Tribunal vide order dated 3.3.3016 has observed that the relief has since been granted and the OA has become infructuous. The applicant has filed the present OA saying that his pension was revised to Rs.10,500/- instead of Rs.10,596/- and has claimed the difference of arrears of pension at Rs.96/- pm from 1.1.2006 to 4.4.2016. However, in the OA, he has not indicated as to how there is a difference in the pension claimed to be his entitlement and what has been sanctioned and has not given any calculation or justification as to how his pension should have been fixed at Rs.10,596/-.
- 3. The respondents, on the other hand, filed a memo saying that the Administrative Officer had earlier intimated that revised pension w.e.f. 1.1.2006 should be at Rs.10,596/-. However, in terms of the fitment table endorsed by the ICAR letter dtd.14.3.2013, the pension is fixed at

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Rs.10,500/-. Hence, the contention of the applicant that he is entitled to

the pension at Rs.10,596/- is not correct.

4. During the hearing, the Learned Counsel for the applicant could not

specify as to how the pension was fixed wrongly except saying that the

applicant's pension should have been fixed at Rs.10,596/-. We note that

subsequent to the 7th Pay Commission recommendation, the pension will

be further re-fixed w.e.f. 1.1.2016. Hence the period for which the applicant

claims to a difference is 1.1.2006 to 31.12.2015. Since the difference is

very small and no details have been provided as to how the pension

calculation is wrong except for depending on a communication of the

Administrative Officer, we are of the view that the matter does not need

any further consideration. Accordingly, we hold that the OA is devoid of

any merit and hence it stands dismissed. No order as to costs.

(P.K.PRADHAN) MEMBER (A) (JUSICE HARUN UL RASHID) MEMBER (J)

/ps/

- Annexure-A1: Copy of the pension payment order issued by the 3<sup>rd</sup> respondent
- Annexure-A2: Copy of the order dtd.21.4.2015 passed by the CAT in Application No.1165/2011
- Annexure-A3: Copy of the representation dtd.1.7.2015 filed by the 1<sup>st</sup> applicant before the 4<sup>th</sup> respondent
- Annexure-A4: Copy of the letter of the Administrative Officer dtd.22.1.2016 given to the respondent
- Annexure-A5: Copy of the letter dtd.11.2.2016 of the 4th respondent
- Annexure-A6: Copy of the order dtd.3.3.2016 passed by this Hon'ble Tribunal

## Annexures enclosed along with Memo dtd.27.6.17 by the respondents:

- Annexure-1: Copy of the letter dtd.22.1.2016 by ICAR-Directorate of Cashew Research
- Annexure-2: Copy of the office proceedings of 4<sup>th</sup> respondent along with pension calculation

# Annexures enclosed along with Memo dtd.23.8.17 by the respondents:

Annexure-1: Copy of the detailed calculation of pension

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